

SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PRAYER FOR INTERIM RELIEF

IN

CIVIL APPEAL NOS. 8255, 8256, 8257, 8258, 8259-66, 8267-71, 8272, 9086, 9087-89
AND 10696 OF 2014

AND

INTERLOCUTORY APPLICATION NOS. 16-20

(Application for Amendment of Civil Appeal in C.A. No. 8267-8271 of 2014)

JAIPRAKASH ASSOCIATE LTD. ETC.

...APPELLANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned with Office Report dated 11th September, 2015 were listed before the Hon'ble Court on 14th September, 2015 when the Hon'ble Court was pleased to pass the following Order:-

"A letter has been circulated by Ms. Sharmila Upadhyay, learned counsel for the appellant seeking adjournment for filing rejoinder affidavit.

Rejoinder affidavit may be filed within three weeks from today.

List the matters on 9th October, 2015."

It is submitted that Ms. Sharmila Upadhyay, Advocate for the appellant has on 17th September, 2015 filed Rejoinder Affidavit in Civil Appeal No. 8256 of 2014 and the same has been included in the appeal paper books.

The prayer for interim relief in the matters alongwith applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 01ST DAY OF OCTOBER, 2015.

ASSISTANT REGISTRAR

Copy to:-

Ms. Sharmila Upadhyay, Advocate.
Ms. Rashmi Singh, Advocate.
Ms. Abha Jain, Advocate.
Mr. Rakesh U Upadhyay, Advocate.
Mr. R.P. Mehrotra, Advocate
Mr. Pradeep Mishra, Advocate
Mr. Abhishek Sharma, Advocate
Mr. Vinay Garg, Advocate

ASSISTANT REGISTRAR